

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.**

ORIGINAL APPLICATION NO. 487 of 2006.

ALLAHABAD THIS THE 17TH DAY OF JULY 2008.

Hon'ble Mr. N.D. Dayal, Member-A
Hon'ble Mr. A.K. Gaur, Member-J

1. Philie Singh, son of Shri Ram Surat Singh, Mazdoor, T. NO. 1577/TFC, Ordnance Depot, Fort Allahab^{ad}.
2. Ismail Ansari, son of Shri Mahboob Ansari, Mazdoor T. NO. 1585/TFC, Ordnance Depot, Fort, Allahabad.

.....Applicant

(By Advocate: Shri Yar Mohammad)

Versus.

1. Union of India through the Secretary, Ministry of Defence, New Delhi.
2. Director General of Ordnance Services, Master General of Ordnance Branch, Army Headquarters, DHQ, P.O. New Delhi.
3. Commandant, Ordnance Depot, Fort, Allahabad.

.....Respondents

(By Advocate: Shri S. Srivastava)

ORDER

By Mr. N.D. Dayal, Member-A

Shri Yar Mohammad, learned counsel for the applicant has very strenuously put forward the relief sought by the applicant for pay fixation in the appropriate pay scale in getting the ACP scheme. The O.A. has revealed with various grounds taken in the O.A. A perusal of the same shows that even though in the first instance, the case of the applicant was agreed to and a reference has been made to the Army Headquarter and decision is awaited, it is noticed that applicant had accepted the condition while making the transfer to Allahabad. It is for the competent authority to consider the implication of the same, if any, and take a view on the applicant's

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request in law. A decision be taken on the applicant's prayer and
treating this O.A. as part of the representation which is pending
before the respondents and inform him of the decision taken by a
reasoned and speaking order, within a period of two months from
the date of receipt of copy of this order.

2. The O.A. is disposed of with above direction.

No order as to costs.

Anjan
Member-J

W.G.O
Member-A

Manish/-